

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition (Diary) No. 285/2026

Subject : Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking extension of Scheduled Commercial Operation Date for 190 MW Solar Project at Gadag-II PS for the purpose of extension in waiver from payment of ISTS Charges under Regulation 13(2)(h)(ii) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2025 read with Office Order dated 30.07.2025, Committee's Report dated 22.04.2026 and Addendum dated 14.01.2026 issued by this Hon'ble Commission.

Petitioner : Tata Power Renewable Energy Limited (TPREL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **29.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, TPREL
Shri Suhael Buttan, Advocate, TPREL
Shri Punyam Bhutani, Advocate, TPREL
Shri Nikunj Bhatnagar, Advocate, TPREL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking extension of Scheduled Commercial Operation Date ("SCOD") for 190 MW Solar Project at Gadag-II PS, Karnataka ("Project") and consequent waiver from payment of Inter-State Transmission System charges under Regulation 13(2)(h)(ii) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2025. The learned counsel submitted that the Committee, as constituted under Regulation 13(2)(h)(ii), *vide* its report dated 22.4.2026, has recommended the extension of SCOD from 1.12.2025 to 31.05.2026, or till the availability of the CTS required for operationalisation of connectivity/GNA, whichever is earlier.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondent.



- (b) The Respondent to file its reply, if any, within a week with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.
 - (c) The Petitioner to submit the status of its 190 MW project, on an affidavit, within a week:
 - (d) The Respondent/CTUIL is to file an affidavit within two weeks clarifying whether GNA has been made effective for the Petitioner. If yes, the date from which GNA has been made effective. If not, the status of the transmission system required for GNA effectiveness for the Petitioner's project.
3. The Petition will be listed for hearing on **4.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)